

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-17185-JK (LD ) of 2024**

**DATED:-14 - 10 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Mining Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each pending including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government,

Dated:-14.10.2024

No:-LAW-OIC/10/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Mining Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Assistant Legal Remembrancer

*Reyaz*

Annexure to the Government Order No.17185-JK(LD) of 2024 dated 14.10.2024

S. No	Title of the case	(OIC)
1	WP(C) No./2024 titled M/s New Oriental Stone Crusher V/s UT of J&K & others.	<b>Sh. Verinder Singh, Driller, District Mineral Officer, Jammu</b>
2	Civil Appeal 5397/2024 in OA No. 351/2023 titled Danish Yousuf & another V/s Raja Muzaffar Bhat and Others	<b>Sh. Khurshid Ahmad Mir, MOK, District Mineral Officer, Budgam</b>
3	Review Application No. 13/2024 in OA No. 151/2023 titled Hassina Wajid (Sarpanch) V/s State of Jammu & Kashmir (UT) & others	<b>Sh. Mohd. Sayeed, JKAS, District Mineral Officer, Poonch</b>

*Im*  
*Neysoqli*